

SLP(Crl.)No. 3190 OF 2001  
.UP 10 2; Fixed-pitch, smtst; -n -ml4 -PA4 -dFX-NORMAL -Fx -e -j; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM IA (FOR JUDGMENT) COURT No. 4 SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Crl.Appeal No.1280 of 2001 @ SLP(Cr) No.3190/2001@@  
EE

Kari Choudhary .....Petitioner

versus

Most. Sita Devi and Ors. ....Respondent

( Heard by Hon'ble K.T. Thomas and S.N. Phukan,JJ.)

Date :11.12.2001 This Petition was called on for pronouncement of  
judgment today.

CORAM:

HON'BLE MR.JUSTICE K.T. THOMAS  
HON'BLE MR.JUSTICE S.N. PHUKAN

For Petitioner(s) Mr. Irshad Ahmad, Adv.

For Respondent(s) Mr. Ambhoj Kr. Sinha, Adv.

Mr. BB Singh, Adv.

The Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr. Justice K.T. Thomas pronounced the  
judgment of the Court.  
Leave granted.  
Appeal is allowed in terms of the signed judgment.  
REPORTABLE @@  
BBBBBBBBBBBB

.SP1

Hemalatha (H.K. Bhatia)  
Court Master  
(Signed judgment is placed on file)